

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:787
ANSWERED ON:25.02.2011
DE RECOGNITION OF MEDICAL COLLEGES
Pal Shri Jagdambika

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) the procedures being followed by the Medical Council of India (MCI) before recognizing medical colleges in the country;
- (b) whether the MCI has recently de-recognized certain medical colleges and issued notices to some other medical colleges in the country, particularly in Uttar Pradesh;
- (c) if so, the details of such colleges in Government and private sector, separately, State/UT-wise;
- (d) the reasons for de-recognizing these medical colleges alongwith the procedure of evaluation followed before their derecognition; and
- (e) the steps taken/proposed to improve the conditions of these medical colleges and restore their recognition?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) Medical colleges are recognized as per the provisions of Indian Medical Council (IMC) Act, 1956 and the Regulations made thereunder. Recognition of a medical college is considered when the first batch of MBBS students appears in the final university examination. For this purpose, the Medical Council of India (MCI) inspects the medical colleges to assess the standards of examination and facilities available at the college as per the minimum standard requirement as prescribed in Medical council of India Regulations, 1999. Based on the recommendations of the Council, the Central Government recognizes and notifies particular medical qualification being awarded to the students of that medical college under Section 11 (2) of IMC Act, 1956.

(b)to (e): During the period from December 2009 to March 2010, MCI had issued show cause notices for withdrawal of recognition to 15 medical colleges in view of gross deficiencies. However, Central Government has not de-recognized any medical college recently.